

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 292/MP/2019**

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation of carrying cost in respect of the Change in Law events allowed by the Commission under the Power Purchase Agreement dated 25.3.2011 executed between the Petitioner and the Respondent No.2 and the Power Purchase Supply Agreement dated 5.1.2011 executed between Respondent No.1 and Respondent No.2.

Date of Hearing : 20.8.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : West Bengal State Electricity Distribution Co. Ltd. (WBSEDCL) and Anr.

Parties present : Shri Deepak Khurana, Advocate, APNRL  
Shri Tejasv Anand, Advocate, APRNL  
Shri Vishrov Mukerjee, Advocate, WBSEDCL  
Shri Rohit Venkat, Advocate, WBSEDCL  
Shri Ameya Vikram Mishra, Advocate, WBSEDCL  
Shri Ravi Kishore, Advocate, PTC  
Ms. Rajshree Chaudhary, Advocate, PTC  
Shri S. Chattopodhyay, APNRL

**Record of Proceedings**

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner and the learned counsel for the Respondent, WBSEDCL advanced extensive arguments in support of their contentions by relying upon the orders/ decision of this Commission, Appellate Tribunal for Electricity and Hon'ble Supreme Court and reiterated the submissions made in their respective pleadings.

3. Based on the request of the learned counsels for the parties, the Commission permitted the Petitioner and the Respondent, WBSEDCL to file their respective written submissions by 30.8.2020 with copy to each other.



4. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

